

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 15/09 held on 15.07.2008.

The Meeting No.15/09 of Norms Committee-II was held on 15.07.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:46/15/81-ALC2/2008	Party Name:ENKEI CASTALLOY LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00214/AM09/	RLA File :31/24/040/00350/AM08/	Lic.No/Date:3110032573 05.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case and taking clue from SION S. No. C-1959, decided to ratify the norms in respect of the subject Advance Authorisation as per their U.O. No. 30(203)/2007-ME dated 10.07.2008(copy enclosed). Accordingly SION S. No. C-1959 may also be amended and DC(SSl) may be advised to give written comments for the same. R/A may take suitable consequential action accordingly.			

2	Case No.:37/15/81-ALC2/2008	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00205/AM09/	RLA File :05/24/040/00825/AM07/	Lic.No/Date:0510216700 19.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for as per Engineering Table No. 6. R/A may take suitable consequential action accordingly.			

3	Case No.:49/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00217/AM09/	RLA File :05/24/040/00892/AM08/	Lic.No/Date:0510216875 22.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(204)/2007-ME dated 10.07.2008(copy enclosed). A copy of the application of the firm may also be referred to DHI. The case stands deferred and to be relisted on 02.09.2008.			

4	Case No.:47/15/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00215/AM09/	RLA File :31/24/040/00356/AM08/	Lic.No/Date:3110032959 05.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(208)/2007-ME dated 10.07.2008(copy enclosed). A copy of the application of the firm may also be referred to DHI. The case stands deferred and to be relisted on 02.09.2008.			

5	Case No.:39/15/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00207/AM09/	RLA File :05/24/040/00920/AM08/	Lic.No/Date:0510217516 07.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

6	Case No.:48/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00216/AM09/	RLA File :05/24/040/00914/AM08/	Lic.No/Date:0510217565 10.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(204)/2007-ME dated 10.07.2008(copy enclosed). A copy of the application of the firm may also be referred to DHI. The case stands deferred and to be relisted on 02.09.2008.			

7	Case No.:23/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00191/AM09/	RLA File :05/24/040/00905/AM08/	Lic.No/Date:0510217772 12.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 800,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg. content in the export product R/A may take suitable consequential action accordingly.			

8	Case No.:50/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00218/AM09/	RLA File :05/24/040/00846/AM08/	Lic.No/Date:0510217769 12.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee decided that a copy of the application of the firm may also be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 02.09.2008.			

9	Case No.: 55/15/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00223/AM09/	RLA File :03/95/040/01215/AM08/	Lic.No/Date:0310465214 17.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of DC(SSl). The case stands deferred and to be relisted on 02.09.2008.			

10	Case No.: 21/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00189/AM09/	RLA File :05/24/040/00889/AM08/	Lic.No/Date:0510218258 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The quantity of import item at S. No.1 may be allowed as 6434.6 Kgs. after taking clue from Engineering Table – 5. 2. The quantity of import item at S.No.2 may be allowed as 4166 Kgs. after taking clue from SION C-1382 & Engineering Table – 5. 3. The quantity of import item at S.No.3 may be allowed as 2192 Kgs. after taking clue from SION C-1382 & Engineering Table – 5. 4. The quantity of import item at S.No.4 may be allowed as 219 Kgs. after taking clue from SION C-1382 & Engineering Table – 5. R/A may take suitable consequential action accordingly.			

11	Case No.: 22/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00190/AM09/	RLA File :05/24/040/00890/AM08/	Lic.No/Date:0510218259 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

12	Case No.: 76/15/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00244/AM09/	RLA File :07/24/040/00748/AM08/	Lic.No/Date:0710056482 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5 and 11 of Standard Deficiency Format. 2. Exact item to be imported against S. No. 2 & 4-7 of the list.			

13	Case No.: 54/15/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00222/AM09/	RLA File :03/94/040/01283/AM08/	Lic.No/Date:0310465871 24.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Word “relevant” may be prefixed with the description of import item at S.No.1. 2. Quantity of import item at S.No.1 may be allowed as 19932 Kgs. (14443 sq. Mtrs.) inclusive of a wastage of 2% as applied for by the firm. 3. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

14	Case No.: 56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(210)/2007-ME dated 10.07.2008(copy enclosed). A copy of the application of the firm may also be referred to DHI. The case stands deferred and to be relisted on 02.09.2008.			

15	Case No.: 57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(202)/2007-ME dated 10.07.2008(copy enclosed). A copy of the application of the firm may also be referred to DHI. The case stands deferred and to be relisted on 02.09.2008.			

16	Case No.: 20/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00188/AM09/	RLA File :05/24/040/00882/AM08/	Lic.No/Date:0510218516 26.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

17	Case No.:24/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00192/AM09/	RLA File :05/24/040/00966/AM08/	Lic.No/Date:0510218517 26.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

18	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

19	Case No.:19/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00187/AM09/	RLA File :05/24/040/00872/AM08/	Lic.No/Date:0510218738 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			

20	Case No.: 25/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00193/AM09/	RLA File :05/24/040/00967/AM08/	Lic.No/Date:0510218737 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

21	Case No.: 26/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00194/AM09/	RLA File :05/24/040/00982/AM08/	Lic.No/Date:0510219027 04.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			

Case No.:27/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00195/AM09/	RLA File :05/24/040/00983/AM08/	Lic.No/Date:0510219028 04.04.2008	Defer Date:
22	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The quantity of import item at S. No.1 may be allowed as 6886 Kgs. after taking clue from Engineering Tables – 5/6. 2. The quantity of import item at S.No.2 may be allowed as 2819.4 Kgs. after taking clue from SION C-1382 & Engineering Tables – 5/6. 3. The quantity of import item at S.No.3 may be allowed as 1484 Kgs. after taking clue from SION C-1382 & Engineering Tables – 5/6. 4. The quantity of import item at S.No.4 may be allowed as 148.4 Kgs. after taking clue from SION C-1382 & Engineering Tables – 5/6. R/A may take suitable consequential action accordingly.		

Case No.:28/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00196/AM09/	RLA File :05/24/040/00996/AM08/	Lic.No/Date:0510219029 04.04.2008	Defer Date:
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.		

24	Case No.:53/15/81-ALC2/2008	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00221/AM09/	RLA File :03/94/040/00017/AM09/	Lic.No/Date:0310467467 04.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee decided that a copy of the application of the firm may also be referred to DHI for examination and comments. The case stands deferred and to be relisted on 02.09.2008.			

25	Case No.:71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5 and 11 of Standard Deficiency Format. 2. Import item No. 2 & 3 appear to be raw material. On what basis, these have been stated as components? Detailed calculations of the quantities applied for, for these items may be furnished. 3. Weight of Aluminium items, bifurcated into sheets and other forms, welding of which requires imported welding wires.			

26	Case No.: 29/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00197/AM09/	RLA File :05/24/040/00997/AM08/	Lic.No/Date:0510219078 08.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

27	Case No.: 30/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00198/AM09/	RLA File :05/24/040/00998/AM08/	Lic.No/Date:0510219079 08.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

28	Case No.:31/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00199/AM09/	RLA File :05/24/040/00999/AM08/	Lic.No/Date:0510219080 08.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The quantity of import item at S.No.1 may be allowed as 7630.7 Kgs. after taking clue from Engineering Table – 6. 2. The quantity of import item at S.No.2 may be allowed as 3043 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. 3. The quantity of import item at S.No.3 may be allowed as 1602 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. 4. The quantity of import item at S.No.4 may be allowed as 160 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. R/A may take suitable consequential action accordingly.			

29	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS P.LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee decided that a copy of the application of the firm may be referred to DC(SSI) for examination and comments. The case stands deferred and to be relisted on 02.09.2008.			

30	Case No.:70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5, 10 and 11 of Standard Deficiency Format. 2. Weight of item No. 21. 3. On what basis, item Nos. 4, 5, & 16-19 having quantities in mtrs/ft have been shown as components? What is the exact use of each of these items? Wastage, if any, during the processing of these items may be indicated alongwith the justification, thereof. 4. Weight of Aluminium items, bifurcated into sheets and other sections, welding of which requires imported welding wires.			

31	Case No.:41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

Case No.:12/15/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00180/AM09/	RLA File :34/24/040/00014/AM09/	Lic.No/Date:3410021265 29.04.2008	Defer Date:
32	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 32.78 MT, 84.93 MT, 65.84 MT & 7.6 MT may be specified with the quantities of exports products from S.No. 1 to 4 respectively. 2. Quantity of import item at S.No.1 may be allowed as applied for as per Engineering Table – 6. 3. Quantity of import items at S.No.2, 3, 4 & 5 may be allowed as applied for inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.		

Case No.:16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:
33	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5, 10 and 11 of Standard Deficiency Format. 2. Exact names Import item No. 19 & 20. 3. Quantity in Kg. for item No. 17-20 and 22 and justification for quantity of each of these items. 4. Weight of Aluminium items, bifurcated into sheets and other forms, welding of which requires imported welding wires.		

Case No.:13/15/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00181/AM09/	RLA File :34/24/040/00031/AM09/	Lic.No/Date:3410021369 09.05.2008	Defer Date:
34	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-		
	1. Net weight of 26 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for as per Engineering Table – 6. 3. Quantity of import item at S.No.2 may be allowed as applied for inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.		

35	Case No.:14/15/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00182/AM09/	RLA File :07/24/040/00046/AM09/	Lic.No/Date:0710057368 13.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. After taking clue from SION S.No.C – 1639, quantities of import items at S.No.1 & 2 may be allowed as 10797 Kgs. and 333.3 Kgs. both inclusive of wastage of 1%. R/A may take suitable consequential action accordingly.			

Case No.:15/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00183/AM09/	RLA File :31/24/040/00041/AM09/	Lic.No/Date:3110033765 15.05.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- <u>Export Side:-</u> 1. Description of export product may be suffixed with “each weighing 8600 kg.” <u>Import Side:-</u> (a) Quantity of import item Nos. 1 to 5, 7, 10-12 & 14 may be allowed as applied for but their aggregate value should not exceed 3%of FOB value of exports. (b) Quantity of import item S.No. 6 may be reduced to 5758 meters. (net+2%). (c) Quantity of import item S.No. 8 may be reduced to 5421 Kg. (net+2%). (d) Quantity of import item S.No. 9 may be reduced to 1216 meters. (net+2%). (e) Quantity of import item S.No. 13, 15 & 16 may be allowed on net to net basis. (f) Quantity of import item S.No. 17 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

37	Case No.: 52/15/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00220/AM09/	RLA File :03/95/040/00118/AM09/	Lic.No/Date:0310471501 16.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

38	Case No.: 32/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00200/AM09/	RLA File :05/24/040/00082/AM09/	Lic.No/Date:0510220692 19.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 10,00,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

39	Case No.:33/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00201/AM09/	RLA File :05/24/040/00083/AM09/	Lic.No/Date:0510220694 19.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 10,00,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

40	Case No.:40/15/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00208/AM09/	RLA File :05/24/040/00114/AM09/	Lic.No/Date:0510220939 26.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 4, 5, 10 and 11 of Standard Deficiency Format. 2. In a tabular form, net quantity in Kg./nos. of each imported input required separately, for each export product.			

Case No.:34/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
HQ File :01/81/050/00202/AM09/	RLA File :05/24/040/00086/AM09/	Lic.No/Date:0510221075 28.05.2008	Defer Date:
41	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-		
	1. The quantity of import item at S.No.1 may be allowed as 5580 Kgs. after taking clue from Engineering Table – 6. 2. The quantity of import item at S.No.2 may be allowed as 4042 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. 3. The quantity of import item at S.No.3 may be allowed as 2127 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. 4. The quantity of import item at S.No.4 may be allowed as 212.7 Kgs. after taking clue from SION C-1382 & Engineering Table – 6. R/A may take suitable consequential action accordingly.		

Case No.: 35/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
HQ File :01/81/050/00203/AM09/	RLA File :05/24/040/00097/AM09/	Lic.No/Date:0510221077 28.05.2008	Defer Date:
42	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 10,00,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.		

Case No.: 36/15/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
HQ File :01/81/050/00204/AM09/	RLA File :05/24/040/00081/AM09/	Lic.No/Date:0510221072 28.05.2008	Defer Date:
43	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Revised list of export products giving specifications of each cable including conductor /insulation materials and voltage rating.		

44	Case No.:42/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00210/AM09/	RLA File :05/24/040/00120/AM09/	Lic.No/Date:0510221149 28.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

45	Case No.:43/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00211/AM09/	RLA File :05/24/040/00119/AM09/	Lic.No/Date:0510221145 28.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

46	Case No.:44/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00212/AM09/	RLA File :05/24/040/00121/AM09/	Lic.No/Date:0510221153 28.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

47	Case No.:17/15/81-ALC2/2008	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00185/AM09/	RLA File :07/24/040/00036/AM09/	Lic.No/Date:0710057641 29.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(205)/2007-ME dated 10.07.2008(copy enclosed). The case stands deferred and to be relisted on 02.09.2008.			

48	Case No.:18/15/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00186/AM09/	RLA File :07/24/040/00090/AM09/	Lic.No/Date:0710057645 29.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm as per their U.O. No. 30(200)/2007-ME dated 10.07.2008(copy enclosed). The case stands deferred and to be relisted on 02.09.2008.			

49	Case No.:73/15/81-ALC2/2008	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00241/AM09/	RLA File :09/24/040/00075/AM09/	Lic.No/Date:0910034126 30.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of 500 Kgs. may be specified with the quantity of export product. 2. Quantity of import item may be allowed as 505 Kgs. inclusive of a wastage of 1%. R/A may take suitable consequential action accordingly.			

50	Case No.: 74/15/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00242/AM09/	RLA File :09/24/040/00067/AM09/	Lic.No/Date:0910034127 30.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of export product may be suffixed with “each weighing 4050 kg. and containing 1285 kg. of amorphous silicon steel, 370 Kg. of copper wire and 970 kg. of oil. 2. Description of import item No. 1 may be suffixed with “of relevant grade and thickness” and quantity may be reduced to 4048.75 Kg. (net+ 5%). 3. The quantity of import item No. 2 may be allowed as applied for. (net+ 1%). 4. The quantity of import item No. 3 may be allowed as applied for. (net oil + 10%). 5. The quantity of import item No. 4 may be reduced to 154.50 kgs. (net+ 3%). 6. The quantity of import item No. 5 may be reduced to 61.80 kgs. (net+ 3%). 7. The quantity of import item No. 6 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

51	Case No.: 72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

52	Case No.: 51/15/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00219/AM09/	RLA File :04/24/040/00043/AM09/	Lic.No/Date:0410096234 04.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - (a) Information in respect of Sl.No. 4 & 5 of the Standard Deficiency Format.			

53	Case No.: 69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 02.09.2008.			

54	Case No.: 75/15/81-ALC2/2008	Party Name:PANEL BUILDERS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00243/AM09/	RLA File :04/24/040/00061/AM09/	Lic.No/Date:0410096442 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

55	Case No.: 78/15/81-ALC2/2008	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00246/AM09/	RLA File :04/24/040/00034/AM09/	Lic.No/Date:0410096445 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - a. Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format. b. SCOMET angle if any, may be checked by DGFT.			

56	Case No.: 77/15/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00245/AM09/	RLA File :07/21/040/00267/AM09/	Lic.No/Date:0710057903 13.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that MIT has refused to own the case and decided that a copy of the application of the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 02.09.2008.			

57	Case No.:79/15/81-ALC2/2008	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00247/AM09/	RLA File :04/24/040/00402/AM08/	Lic.No/Date:0410096465 13.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - a. Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format. b. SCOMET angle if any, may be checked by DGFT.			

58	Case No.:1/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00169/AM09/	RLA File :02/24/040/00050/AM09/	Lic.No/Date:0210113992 23.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

59	Case No.:2/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00170/AM09/	RLA File :02/24/040/00052/AM09/	Lic.No/Date:0210114004 23.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

60	Case No.:3/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00171/AM09/	RLA File :31/24/040/00076/AM09/	Lic.No/Date:3110034123 23.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

61	Case No.:4/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00172/AM09/	RLA File :31/24/040/00077/AM09/	Lic.No/Date:3110034124 23.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

62	Case No.:6/15/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00174/AM09/	RLA File :07/21/040/00301/AM09/	Lic.No/Date:0710058064 23.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

63	Case No.: 5/15/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00173/AM09/	RLA File :03/95/040/00263/AM09/	Lic.No/Date:0310476175 24.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

64	Case No.: 7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

65	Case No.: 8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status: Case Added
	HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

66	Case No.:9/15/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00177/AM09/	RLA File :09/24/040/00114/AM09/	Lic.No/Date:0910034422 25.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

67	Case No.:10/15/81- ALC2/2008	Party Name:FIEM INDUSTRIES LTD.	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00178/AM09/	RLA File :05/24/040/00209/AM09/	Lic.No/Date:0510222789 25.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- a. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

68	Case No.:11/15/81- ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81- ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00179/AM09/	RLA File :03/95/040/00273/AM09/	Lic.No/Date:0310476562 26.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

69	Case No.:58/15/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00226/AM09/	RLA File :03/95/040/00272/AM09/	Lic.No/Date:0310476577 26.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

70	Case No.:59/15/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00227/AM09/	RLA File :05/24/040/00207/AM09/	Lic.No/Date:0510222981 27.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

71	Case No.:60/15/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00228/AM09/	RLA File :18/24/040/00001/AM09/	Lic.No/Date:1810002271 27.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

72	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

73	Case No.:62/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00230/AM09/	RLA File :07/24/040/00141/AM09/	Lic.No/Date:0710058186 27.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

74	Case No.:63/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00231/AM09/	RLA File :07/24/040/00146/AM09/	Lic.No/Date:0710058235 30.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

	Case No.:64/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00232/AM09/	RLA File :07/24/040/00147/AM09/	Lic.No/Date:0710058236 30.06.2008	Defer Date:
75	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

	Case No.:65/15/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00233/AM09/	RLA File :07/24/040/00148/AM09/	Lic.No/Date:0710058253 01.07.2008	Defer Date:
76	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

	Case No.:66/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00234/AM09/	RLA File :07/24/040/00157/AM09/	Lic.No/Date:0710058257 01.07.2008	Defer Date:
77	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

	Case No.:67/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00235/AM09/	RLA File :07/24/040/00156/AM09/	Lic.No/Date:0710058279 02.07.2008	Defer Date:
78	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			

	Case No.:68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2008 15.07.2008	Status:Case Added
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:
79	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if they have already issued the licence. The case stands deferred and to be relisted on 02.09.2008.			

PART –AR-FRESH

Case No. AR 17	M/S Vimlesh Industries Pvt.Ltd.
Meeting No.15/81	F.No.01/81/50/580/AM07/DES-II
Dated: 15-07-2008	Advance Licence No.05101933362 dt. 30-10-2006
	RLA F.No.05/24/40/00495/am07

Decision : The case regarding amendment of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject advance authorisation following conditions:-

1. The words “ 0.4 mm glass fiber yarn covering” may be deleted from the description of the export product.

R/A may take suitable consequential action accordingly.

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No.15/81	F.No.01/81/50/175 /AM02/DES-II
Dated: 15-07-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 19.08.2008.

Case No. AR 19	M/S Crompton Greaves Ltd
Meeting No.15/81	F.No.01/81/50/217/AM02/DES-II
Dated: 15-07-2008	Advance Licence No.0310114303 dt.13-12-2001
	RLA F.No.03/24/40/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 19.08.2008.

PART –C-

Case No. C-10	M/S Minex Metallurgical Co.Ltd.Mumbai.
Meeting No.15/81	F.No.01/81/162/155/AM09/DES-II
Dated: 15-07-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee observed that the matter is under examination of DC(SSl). The case stands deferred and to be relisted on 02.09.2008.

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.15/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 15-07-2008	

Decision : The case regarding modification of SION S. No. C-323-335 was considered by the Norms Committee - II in its M.NO. 15/81 held on 15.07.2008. The committee advised DHI to provide revised recommendations for amendment in the above mentioned SIONs. The case stands deferred and to be relisted on 02.09.2008.
